HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) The Ministry has been pursuing vigorously for inclusion of a chapter on road safety in the text books of Central Board of Secondary Education (CBSE) syllabus in Class VI to Class XII so as to spread awareness of Road Safety issues in the general public. CBSE has prepared a draft curriculum on Road safety issues. The Ministry has also sent the draft curriculum to National Council of Educational Research & Training (NCERT), as it is the Academic Authority for finalizing curriculum. NCERT shall bring the suggestions of MoRTH to the attention of concerned Committees and also National Council for Teacher Education (NCTE) at the time of revising the current text books.

State Governments have also been advised to include Road Safety education in the curriculum of the schools administered by the State Education Board.

(b) The Ministry of Road Transport and Highways, under the scheme "National Highways Accident Relief Service Scheme (NHARSS)" provides 10-ton cranes and small medium cranes for hilly areas and ambulances to States/UTs for relief and rescue measures in the aftermath of accidents by way of evacuating road accident victim to nearest medical aid centre and for clearing the accident site. Their deployment is done by the respective State Governments/UTs on National Highways on accident prone stretches, having an average distance of 50 Kms. National Highways Authority of India (NHAI) also provides ambulances at an average of 50km stretch of National Highways entrusted to them and cranes are deployed on Toll Plazas.

In addition, Ministry of Road Transport & Highways has provided 134 advanced life support ambulances to 134 identified hospitals upgraded under the Ministry of Health and Family Welfare's Scheme 'establishment of an integrated network of Trauma Centers' along the Golden Quadrilateral, North-South and East-West Corridors of the National Highways. Six Advance Life Support Ambulances have been deployed under the pilot project for cashless treatment of road accident victims on the Gurgaon-Jaipur stretch of NH No.8.

Default notice to road developers

884. SHRI T.M. SELVAGANAPATHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that the National Highways Authority of India (NHAI) has sought Government's approval to stop tolling on stretches where construction work has fallen way behind schedule;

- (b) whether it is a fact that such a clause does not exist in contracts with road developers;
- (c) whether it is a fact that NHAI has issued a default notice to the road developers for their failure to complete the work; and
- (d) whether it is also a fact that NHAI has issued a default notice to the road developers for poor maintenance even after the end of the deadline for remedial steps, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) No, Sir.

- (b) Yes, Sir. However, not meeting the project milestones are considered as default on the part of concessionaire and in such a situation, provision of suspension of all rights of concessionaire including the concessionaires' right to collect fee and other revenues has been made in the Model Concession Agreement (MCA). Further, there is also a provision in MCA of imposition of penalty @ 0.1% of Performance Security for each day of delay until required milestones are achieved. This penalty, however, is refundable in case the project is completed on or before the scheduled project completion date.
- (c) and (d) Yes. Sir. Independent Engineer and National Highways Authority of India (NHAI) have issued notices to concessionaire whenever the maintenance default was noticed and for their failure to meet the targets set under milestones in the concession agreements. State-wise details of such projects are given in the Statement.

Statement

Details of road projects wherein NHAI has issued a default notice to the road developers for their failure to complete the work and for poor maintenance even after the end of the deadline for Remedial steps

State	Details		
1	2		
Tamil Nadu	Due to the poor maintenance of the existing 4-lane carriageway in Poonamalle-Wallajahpet section of NH-4, Notice has been issued to the Concessionaire, M/s. Essel WPTRPL on 22.10.2013, directing to take up the repair of the damages within 15 days and maintain the road in traffic worthy condition. Consequent to the issue of the		

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1	2			
	above notice, the Concessionaire has commenced the repair work, which is in progress.			
Rajasthan	A default notice issued to concessionaire of Gurgaon-Kotputli-Jaipur six laning project on NH-8.			
Maharashtra	Show Cause Notice issued for non-achievement of Milestone I and II and for breach of maintenance requirements of NH-4 from km.725.000 to km.865.350 (Length km. 140.350).			
Uttar Pradesh	Cure period notice on account of slow progress of work and for poor maintenance of the stretch was issued to the following Concessionaires. In case, Concessionaire fails to adhere to the deadline, NHAI shall take up the maintenance work at the cost and risk of Concessionaire.			
	Name of the stretch	Schedule date of	Name of	
		completion	Concessionaire	
	Bareilly - Sitapur section of NH-24	September, 2013	M/s. Bareilly Highways Project Ltd. (ERA - Sibmost)	
	Muzaffarnagar-Haridw section of NH-58	ar March, 2013	M/s. Haridwar Highways Project Ltd. (ERA - Sibmost)	
	Haridwar-Dehradun section of NH-58	November, 2013	M/s. Dehradun Highways Project Ltd. (ERA - Sibmost)	
Karnataka	Default notice was issued to the following Concessionaire for delay in curing the defect in maintenance. Suitable penalty have been imposed.			
	Name of the Concessionaire	Name and Details of	the Project	
	M/s. Patel - KNR	AP/KNT border to Devanahalli section NH-7 (KNT-1)		
	M/s. JAS Toll	Nelamangla - Tumku	r section NH-4	
	M/s. BETL	Elevated highway from silk board junction to electronic city junction. (NH-7)		
	M/s. LANCO	Nelmangla- Devihallai section NH-48		

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Bihar

Yes, Sir. Independent Engineer and NHAI have issued notice to the concessionaire for Varanasi-Aurangabad project for his failure to meet the targets set under milestones. The scheduled completion date for the project is March, 2014. However, the concessionaire has applied for extension of time on account of initial delay in handing over of land, forest clearance and shifting of electrical lines. Independent Engineer and NHAI have also issued notices to concessionaire whenever the maintenance default was noticed. Financial penalty in accordance with concession agreement has been recovered for concessionaire's default in fulfillment of its maintenance obligations.

West Bengal

- (1) Four laning package no. NHDP-III/BOT/WB/05 under NHDP Phase-III on DBFOT (Toll) basis, NHAI has taken up the maintenance work at the risk & cost of the concessionaire after their failure to maintain the road under the stretch of NH-34 from Raigani to Dalkhola.
- (2) For four-laning Package No. NHDP-III/BOT/WB/01 under NHDP Phase-III on DBFOT (Annuity) Basis, Independent Engineer has issued default notice to the Concessionaire giving him deadline to maintain the road by 31st October, 2013. On failure on the part of the concessionaire within the deadline given by the IE, NHAI has invited bids for maintaining the road from k.31.000 to km. 115.000 of NH-34 at the risk & cost of the concessionaire.

Madhya Pradesh 1. & Chhattisgarh

- Notice has been issued to Concessionaire M/s. IVRCL for their failure to complete the work and Concessionaire has restart the work from 1/12/2013.
- 2. Since the four lanning work Gwalior-Jhansi section of NH-75 from Km 16.000 to Km 96.127 has been held-up by the Concessionaire M/s. Gwalior Jhansi Expressway Ltd. since March, 2012 in this regard Notice under clause 14.4. Notice for Breach of Contract and cure period notice under clause 32.1.1(4) (i) has been issued to the concessionaire by NHAI.

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3. The default notice has been issued to the concessionaire, M/s Raipur Expressways Ltd for failure to complete the work of improvement, operation and Maintenance, Rehabilitation and Strengthening of existing 2-lane road and widening to 4-lane divided highway from Km 239.000 to Km 281.000 of NH-6 (Raipur Aurang section) on Build, operate and transfer (BOT) basis.

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- 4. NHAI has issued a default notice to the road developers for poor maintenance even after the end of the deadline. For remedial steps NHAI has sanctioned the estimate and work has been awarded to Contractor for maintenance of stretch from km. 9.5 to 171.00 of Indore-Ahmedabad NH-59 and 20 km. has been repaired by contractor out of 58.5 km. which was damaged during the rains.
- 5. As per the Contract clause 9.6 the concessionaire have to maintain the existing road but the concessionaire has not maintained the existing road for such default NHAI has issued notice to the concessionaire but even after the deadline of the notice he has not maintained the existing road hence a PIL has been filed by the petitioner Naresh Singh in Hon'ble High Court of MP, Bench at Gwalior and as per the directives issued by the Hon'ble High Court the maintenance work of said stretch has been carriedout by the NHAI through third party.
- 6. The default notice has been issued to the Concessionaire, M/s. Raipur Expressways Ltd. for poor maintenance in the work of improvement, operation and Maintenance, Rehabilitation and strengthening of existing 2-lane road and widening to 4-lane divided highway from Km 239000 to Km. 281.000 of NH-6 (Raipur-Aurang Section) on Build, operate and transfer (BOT) basis.

Punjab & Haryana Notices has been issued to M/s. Soma-Isolux, NH-1 Tollway Ltd. for Panipat-Jalandhar project.

A cure period notice has been issued to a concessionaire for the 4-laning work from Vadacanchery to Thrissur section of NH-47 in the State of Kerala for not achieving milestone I and not maintaining the road.

Jharkhand

1

Kerala

M/s. Abhijeet Hazaribagh Toll Road Ltd., Concessionaire for four laning of Barhi-Hazaribag section of NH-33 (length 41.5 km) has stopped the maintenance/development works since April, 2013. Cure Period Notice to the concessionaire has been issued on 11.11.2013 against the default of the concessionaire as per Concession Agreement.

NHs project of NHAI in Rajasthan

885. DR. GYAN PRAKASH PILANIA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of new National Highway projects being implemented by NHAI in Rajasthan, the amount of funds allocated therefor;
- (b) by when these projects will be completed and what was their target date, the escalation in cost due to delay, and
- (c) the number of proposals that have been submitted by State Government of Rajasthan to declare new National Highways and by when these proposals will be approved?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) and (b) Seventeen number of National Highway projects are being implemented by NHAI in Rajasthan. The projects are at different stages of progress and targeted for completion by December, 2015. Eleven projects are awarded on Built-Operate-Transfer (B.O.T) basis, which do not involve any cost escalation. In case of projects other than B.O.T, there is a provision for payment of escalation due to delays. In case the project is delayed due to reasons attributable to the contractor, liquidated damages are to be imposed and no escalation is paid. Actual escalation due to delay or cost over-run will be known only after completion of the project and final settlement of bills.

(c) Thirty one number of proposals have been submitted by State Government of Rajasthan for declaration of new National Highways. As a part of the Government mandate, Ministry has already declared 10,000 km. as new NHs, out of which about 1600 kms have been declared in Rajasthan.